GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6705
ANSWERED ON:08.05.2013
CORPORAL PUNISHMENT IN SCHOOLS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has an assessment of the number of cases in which children were physically abused by their teachers in Government-run schools during the last three years and the current year;
- (b) if so, the details thereof, State-wise;
- (c) the details of the action taken against these teachers;
- (d) whether the Government is taking steps to initiate a stricter punishment for these offenders, so that there is a decline in such incidents; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a) & (b) Education being in the Concurrent List, most Government run schools are under the control of the respective State Government/UT Administration. The Kendriya Vidyalaya Sangathan (KVS), the Navodaya Vidyalaya Samiti (NVS) & the Central Tibetan Schools Administration (CTSA) are Autonomous Bodies under the Ministry of Human Resource Development. The state-wise details of incidents of corporal punishment in respect of the Kendriya Vidyalayas (KVs) for the year 2010-11 onwards, and for the Jawahar Navodaya Vidyalayas (JNVs) & CTSA for the last three-year are annexed.
- (c) to (e) Corporal punishment is strictly prohibited in these schools and necessary instructions/ guidelines have already been issued by the KVS & the NVS to all Regional Offices & Principals of the KVs & the JNVs. The Regional Offices & Principals have been entrusted with the responsibility to monitor that these guidelines are followed in letter & spirit. As regards the CTSA, a School Discipline Committee headed by School Principal / Head Master is monitoring the cases of corporal punishment to students.